

Annexure - 3

Name of the Corporate Debtor : GVK Energy Limited
Date of Commencement of CIRP : 06.05.2025
List of Creditors as on : 24.07.2026

List of Operational Creditors (Government Dues)

(Amount in INR)

Sl. No.	Details of Claimant		Details of Claims Received		Details of Claims Admitted				Remarks, if any
	Department	Government	Date of Receipt	Amount Claimed	Total Amount of Claim Admitted	Nature of Claim	Whether related party?	% voting share in CoC, if applicable	
1	Commercial Tax Department	Govt. of Telangana	24.06.2025	1,294,128	1,294,128	Statutory Dues	No	NA	As per suspended management, no amount is payable as per books of account and pending litigation (W.P. No. 8278 of 2025). Department has claimed amount while referring to ongoing litigation.
2	Deputy Commissioner of Income Tax (TDS), Circle 1(1), Hyderabad		10.06.2025	38,750	38,750	Statutory Dues	No	NA	As per suspended management, no amount is payable as per books of account and Income Tax Portal. Department has raised Demand.
3	Assistant Commissioner of Central Tax, Rajamahendravaram CGST Division.		21.10.2025	170,167,389	170,167,389	Statutory Dues	No	NA	As per suspended management: For April'14 to March'15: INR 69,99,509 and INR 7,19,951, there is favourable order from Commisioner Appeals dated 15.06.2022 For April'15 to March'17 - INR 12,40,58,940, suitable response was issued to Show cause notice For April'15 to June'17 - INR 3,83,88,989, suitable response provided. Matter is before CESTAT, Bangalore. Department submitted claim. Further, Department conducted personal hearing on 23.10.2025 and 13.11.2025 in whcih suitable representation made. Order passed on 25.11.2025. Claim is submitted by Department based on previous orders / SCN.
Total				171,500,267	171,500,267				

Notes:

- Claims received till 24.07.2026 have been collated and verified by the Resolution Professional.
- The claims are subject to ongoing proceedings, if any, and subject to revision / updation, based on receipt of further information / clarification.
- EPFO has issued communication w.r.t dues of INR 1103 towards penal damages u/s 14B and INR 2217 towards interest u/s 7Q of the EPF & MP Act, 1952. Suitable representation made requesting submission of claim with substantiating documents. The same is yet to be received. Inquiry u/s 7A of EPF Act is ongoing.